11v25.11.99n. svilacka myldas (...

ುಗಳು ಮುಲಮಾತಿ ಗಾಗು ಅಥವಾಗಿ ಕರ್ಮವಿ ಕರ್ಮ

Hon bla Mr. L. Hmingiana, A.M. Hon ble Mr. Rafiq Uddin, J.M.

None for the applicant. The allegation in this contempt application is that the Opp. party committed contempt of the Tribunal by not complying with the direction given in the Tribunals Order dated 9.2.93 in O.A. 375/92 and T.A. 241/86 and 17 other similar matters.

Notice has not been issued even though the contempt application is now six years old. The order of the Tribunal is as follows: and the respondents are derected to jatexanxemax hold an enquiry into the matter associating the applicant with the same and in case no foul play on his part is found the applicant should not have been deprived of his appointment because someone has been found guilty. The enquiry should be completed within three months from the date of communication of this order. In case the entire examination has been cancelled and none of those who appeared in the examination the appointment then the applicant will have no case of his appointment. But in case some appointments have been made and every case has to be decided on merits as indicated above, the enquiry about the applicant's case may be made within three months from the date of communication of this order. In case, some of the persons are required to appear in viva voce test and their written examination is accepted, but has not been cancelled they may appear in the Viva Voce examination. This is part of the selection itself and in case they succeed their result may be declared and they may be given appointment accordingly. The application stands disposed with these directions. No order as to costs."

The allegations made by the applicant are contained in paragraphs 8,9 and 10 of the C.C.P. and the compliance is dated 16.7.93 (Annexure A-1) Obviously the applicant is not satisfied with the outcome of the enquiry conducted by the O.P. in compliance of the order passed by the Tribunal and that is the main reason why he has filed the present C.C.P. There being some compliance and

the matter having become more than six years old, there one case for keeping the C.C. petition aka alive and the Divil

Contempt Petition is disposed of as such.

tre fil to **M. J. i** ne. The effect of an enic Mafees and the indicate and the state of the

ni di ka i jora na markal nugist osa ni navio milo gia · I Found that it issues if in distinct * - * bind Maighte * - *

្ត្រាស់ស្ត្រាស់ ការស្នេកមាន ការស្វារក្សានាក្រុម និងក្រុម

andita ci and and and and and analy seem of the cast of the cast seem of the cast of the c

i ch. villu. no i

ကြီးကို ကြည့် (ညေကျသည် ကျသည် မေလည်း) ကျည်းများကြည် တွင် မရည်သို့ကျ

an evential instillant and distribution ក្នុក ស្រាន់សង្គ្រា ខណៈ សង្គ្រាសាលា និង សង្គ្រាសាលា សង្គ្រាសាលា និង សង្គ្រាសាលា និង សង្គ្រាសាលា និង សង្គ្រាសាល

u in the Silon of Color of the Color of the Color of Color

misan x institut i estas, Ether, has in entistak asservit neg 10 kapp , cok webselin.

NING FIRELING, NU CLESS SO to cost .

الله والمحلوما المحالية الم في المحالية i cotic leafast intervent, revacually appropriations in it, was it inc. Coli cas main reason only no mos file ាយពីជានៃ ខ្មែរ នេះ ប្រារាធិបាន ១៩៧០ នៅ ១៩១៩ គឺជានេះ នេះ នៅថា